

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No.3512/2016

New Delhi this the 12<sup>th</sup> day of January, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. Rajeev Uppal,  
Head of the Department,  
Department of Anaesthesiology and Intensive Care,  
Govind Ballabh Pant Institute of  
Post Graduate Medical Education  
And Research (formerly, G.B. Pant Hospital),  
Jawaharlal Nehru Marg, New Delhi  
R/o BE-43, Shalimar Bagh, Delhi-110088. -Applicant

(By Advocate: Ms. Jyoti Singh, Sr. Counsel with  
Mr. Manjeet Singh Reen)

## Versus

1. Government of NCT Delhi,  
Through its Principal Secretary,  
Department of Health and  
Family Welfare, 9<sup>th</sup> Level,  
Delhi Secretariat, I.P. Estate,  
New Delhi-110002.
2. Union of India  
Through its Secretary  
Ministry of Health and Family Welfare  
Nirman Bhawan,  
New Delhi-110011.
3. Under Secretary  
Ministry of Health and Family Welfare,  
Government of India,  
Nirman Bhawan,  
New Delhi-110011.

4. Director,  
Govind Ballabh Pant Institute of  
Post Graduate Medical Education  
and Research (formerly, G.B. Pant Hospital),  
Jawaharlal Nehru Marg, New Delhi-110002. -Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat  
and Shri Rajeev Kumar)

**O R D E R (Oral)**

**By Mr. Justice Permod Kohli:-**

Shri Rajeev Kumar, learned counsel for respondents produced a copy of order dated 11.01.2017 issued by the Ministry of Health & Family Welfare whereby the impugned order dated 05.10.2016 has been withdrawn.

2. In this view of the matter, this OA is rendered infructuous.  
Disposed of as such.

***(Nita Chowdhury)***  
***Member (A)***

***(Permod Kohli)***  
***Chairman***

/kdr/